

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(PIL) No. 1301 of 2020

Court on its own motion Petitioner
Versus
State of Jharkhand & Anr. Respondents

**CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Petitioner :
For the State : Mr. Rajiv Ranjan, Advocate General
For the UOI : Mr. Rajiv Sinha, ASGI

Oral Order
Per Dr. Ravi Ranjan, C.J.

02/Dated:03.04.2020

One of the learned Advocate of this Court namely Mr. Indrajit Sinha has sent his letter dated 31st March, 2020 by way of electronic mail raising the issue that the doctors and the supporting staffs, who are posted to take care of quarantined persons at Khelgoan and RIMS, do not have the Personal Protective Equipment despite the demand made by them. If such is a situation then this is a serious problem. This requires to be dealt with by the Government. However, learned Advocate General made response to that and has assured us that sufficient number of Personal Protective Equipments are being supplied though there was initially dearth of that but now more than 1000 kits are available and within a week there would be sufficient available to cater the required.

Be that as it may, we would require a statement to come from the State Government in response to the queries made by this Court in writing. No affidavit would be required to be filed. Response of the Chief Secretary would be required on behalf of the State Government, however, in the present situation, we are dispensing with the requirement of that

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being affidavited. The response to following questions be given by way of electronic mail:

- (i) Whether the State Government has any positive figure regarding the number of persons returned or coming from outside to the State of Jharkhand during the period of lockdown or even one week prior to that including foreign nationals and whether they have been screened or are being screened properly?
- (ii) How many of them have been quarantined at quarantine centres and how many of them have been quarantined at their respective homes?
- (iii) How many doctors and support staffs have been engaged for taking care of quarantined persons in the State of Jharkhand at different quarantine centres of the State of Jharkhand including the homes of quarantined persons?
- (iv) How many Personal Protective Equipments have already been supplied and how many are in reserve with as we have been informed by the learned counsel including learned Advocate General and the learned Assistant Solicitor General of India that this Personal Protective Equipment is only a one time use equipment?
- (v) How many of the screened persons have been found positive with the Coronavirus?
- (vi) How many Testing Kits are available with the State Government and how many of them have already been supplied to the various centres of the State?
- (vii) How many ventilators are available in the State of Jharkhand

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and how many would be required to cater the present crisis?

- (viii) Whether the quarantine centres including the persons who are quarantined at home, sufficient security measures have been taken by the State so that they do not come in the contact with the persons of the locality?
- (ix) Whether sufficient basic amenities, medical equipment, medicines and food etc. are being provided to them?

Put up this matter on 7th April, 2020 at 12 'O' clock.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)